Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu ****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-3171- JK (LD) of 2025 2025 DATED: - 17 -03

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated: 17.03.2025

No:-LAW-OIC/03/2025

Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 6. Principal Secretary to Government, Home Department,
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Assistant Law Officer concerned
- 9. Officer In Charge Litigation (OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

Assistant Legal Remembrancer

Annexure to the Government Order No. 3171 - JK (LD) of 2025 dated 17.03.2025

S.No	Case Title	OIC
1	O.A No. 1003/2024 titled Sheikh Abdul Majid (Service matter)	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID CI Kashmir.
2	WPC No. 61/2025 titled Bhanu Pratap Singh Vs. Union of India & Others.	Sh. Nikhil Rasgotra, DySP (Hqrs) CID CI Jammu.
3	WPC No. 19/2025 titled Zahoor Ahmad Bhat Vs. UT of J&K and Others.	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID CI Kashmir.
4	WPC No. 199/2025 titled Ghulam Mohi- ud-din Rather Vs. Union of India & Others.	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID Cl Kashmir.
5	WPC No. 282/2025 titled Imtiyaz Ahmad Bichoo and Anr. Vs. Union of India & Others.	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID CI Kashmir.
6	WPC No. 225/2025 titled Ghulam Mohd Bhat Vs. Union of India & Others.	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID C Kashmir.
7	WPC No. 471/2025 titled Tanzeel Farooq Lone Vs. Union of India & Others.	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID C Kashmir.
8	WPC No. 149/2025 titled Rozy Akhter Vs. UT of J&K and Others.	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID C Kashmir.
9	WPC No. 517/2025 titled Manzoor Ahmad Narchoor Vs. Union of India & Others.	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID C Kashmir.
10	WPC No. 500/2025 titled Mohd Ashraf Baba Vs. Union of India & Others.	Sh. Murtaza Ahmad, Dy.SP PID No. EXK-952273 of CID C Kashmir.

Regerages

Jm